

STATEMENT *re.* ACTION TAKEN ON POINTS
MADE BY MEMBERS OF PARLIAMENT
DURING THE DISCUSSION ON THE RAILWAY
BUDGET, 1967-68

THE DEPUTY MINISTER IN THE
MINISTRY OF RAILWAYS (SHRI
ROHANLAL CHATURVEDI): Sir, on
behalf of Mr. Poonacha, I make the
following statement:—

Sir, While replying to the Railway
Budget (1967-68) discussions held in
May-June this year, the Minister of
Railways, had said that all the various
suggestions made by Members of Parlia-
ment during these discussions in this
House would be carefully examined and
Members would be informed about the
action taken on some of the more impor-
tant suggestions made by them.

A careful scrutiny of such points was
accordingly undertaken by the Railway
Board in consultation, where necessary,
with the various Railway Administra-
tions and in accordance with the prac-
tice followed in the past, we have
arranged for three copies of a consoli-
dated set of statements of action taken
in respect of these points to be placed
in the Library of Parliament for perusal
of the hon'ble Members interested.
These statements are in respect of points
which were not covered by my colleagues
while replying to these discussions and
cover not only the important points as
promised by him, but other lesser im-
portant ones as well. Only such of the
points as were by way of a general
observation have been left out.

It may be added that all the sugges-
tions made by hon'ble Members have
been of great use to the Railway Admi-
nistrations and even points of general
observation as did not call for a specific
reply have also been taken note of and
are being kept in view by the authori-
ties concerned while framing various
policies.

RE A POINT OF PRIVILEGE

MR. CHAIRMAN: Shri Rajnarain
has sought to raise a question of privi-
lege relating to the incidents in the
House yesterday involving a student of

the Banaras Hindu University, Shri
Mahendra Pratap Singh, who threw
leaflets into the Chamber and who was
punished by this House for gross con-
tempt of the House. Shri Rajnarain's
notice is based on a report appearing in
the 'Hindustan' of December 22, 1967.

I have personally enquired into the
whole matter and I am satisfied that the
allegations contained in the report are
false. I have also seen the statement
voluntarily given by Shri Mahendra
Pratap Singh to the Watch and Ward
Officer. He has not mentioned of any
ill-treatment by the officers, as alleged
in the report.

I refuse consent to Shri Rajnarain to
raise this matter.

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन् ।

SHRI ABID ALI (Maharashtra). This
is the way of dealing with this motion.

श्री राजनारायण : श्रीमन्, मैं आपकी
व्यवस्था पर इस समय नहीं कह रहा हूँ ।
आप कृपा करके सदन में व्यवस्था स्थापित
करें . . .

SHRI ABID ALI: Not after your
ruling.

श्री राजनारायण : श्रीमन्, मैं आप की
व्यवस्था पर कोई बात नहीं कह रहा हूँ ।

SHRI ABID ALI: No, no, we will not
allow you. Don't please hear him, Sir,
and nothing should go on record after
you have given the ruling. No more, Sir.

श्री राजनारायण : श्रीमन् आन ए पाइन्ट
आफ आर्डर । मैं यह चाहता हूँ कि आप
सदन के सम्मानित सदस्यों को इस तरह से
अनुशासित करें कि अगर कोई अपने भाव
व्यक्त करना चाहे तो उसको आप कृपापूर्वक
सुन सकें ।

SHRI ABID ALI: What is the sub-
ject before the House? You have given
your ruling, Sir; let us know what is
the item we are discussing.

MR. CHAIRMAN: There is nothing
more to be done. Next item